

12.03 hrs.

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Title: Introduction of the Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, I beg to move for leave to introduce a Bill further to amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990."

The motion was adopted.

SHRI PRIYA RANJAN DASMUNSI: I introduce the Bill.

12.3 ½ hrs.

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STATEMENT SHOWING REASONS FOR IMMEDIATE LEGISLATION BY THE PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) AMENDMENT ORDINANCE , 2008**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, I beg to lay on the Table a copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by the Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 2008 (No. 5 of 2008).

* Published in the Gazette of India, Extraordinary, Part-II Section –II dated 10.3.08

** Laid on the Table and also Placed in Library, See No. LT.8172/08